

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 635 of 2020 in CP(IB) 586 of 2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2020**

Name of the Company: Ganga Advisory Pvt Ltd  
V/s  
JagdishchandraB Mistri IRP For Sona  
Alloys Pvt Ltd

Section 60(5) IBC r.w Rule 11 of NCLT rules,2016

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.				
2.				

**ORDER**

Advocate, Mr. Tarak Damani appeared on behalf of Applicant. Sr. Advocate, Mr. Manish Bhatt with Advocate, Mr. Shashvata Shukla appeared on behalf of IRP.

On perusal of the records, it is found that the IRP has been replaced by RP vide order dated 20.10.2020 passed in IA 634/2020. In view of that fresh notice may be issued to the RP with 10 days' time to file reply, if any, by serving advance copy to the other side.

List the matter on 26.11.2020

*Manorama*  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 23rd day of October, 2020